

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 149

CP No. 90/Chd/Hry/2023

IN THE MATTER OF:

Avantha Realty Ltd.

...

Petitioner

Versus

ROC, NCT of Delhi & Haryana

...

Respondent

Under Section: 441, CA 2013

Rule: 11, NCLT Rules 2016

Order delivered on 26.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 05.07.2024.

Sd/-
Court Officer